

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 3135/2018**

New Delhi, this the 21<sup>st</sup> day of August, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

Vinod Bhartiya,  
Aged 44 years, Group 'A',  
Working as Principal,  
S/o. Shri Rameshwar Lal Bhartiya,  
R/o. Kendriya Vidyalaya, Chamera-2,  
NHPC Colony, Karain, POO Hardaspur,  
District Chamba, Himachal Pradesh. ...Applicant

(By Advocate : Mr. Ashish Nischal)

Versus

1. Kendriya Vidyalaya Sangathan,  
Through its Commission,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi – 110 016.
  
2. Assistant Commissioner,  
Establishment-I,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi – 110 016. ...Respondents

(By Advocate : Mr. S. Rajappa)

**O R D E R (O R A L)**

**Justice L. Narasimha Reddy, Chairman :**

The applicant is working as Principal in Kendriya Vidyalaya Sangathan. He has been working at an Institution at Chamera, Himachal Pradesh since 2015. Through an order dated 10.08.2018, the administration

transferred him to the Institution at Jalore in Rajasthan, in public interest. The said order is challenged in this O.A.

2. Heard Mr. Ashish Nischal, learned counsel for applicant and Mr. S. Rajappa, learned counsel for respondents.

3. The applicant contends that for a period of 8 years of his service, he worked at hard places and though he furnished a list of 5 places, on being asked to give option, he has not been posted in any of them. No other ground is urged.

4. The applicant has already completed his tenure of three years at the present station. A perusal of the list of stations furnished by him in exercise of the option discloses that all of them are in the State of Rajasthan. Though, Jalore is not one of those places, it is in Rajasthan and is close to Jodhpur. The applicant cannot be stated to have been put to serious hardship on account of transfer.

5. Therefore, we do not find any basis to interfere with the order of transfer.

6. The O.A is accordingly dismissed. There shall be no order as to costs.

7. The applicant is granted one week's time from today to join at the place of posting i.e. Jalore.

(Aradhana Johri)  
Member (A)

(Justice L. Narasimha Reddy)  
Chairman

/Mbt/